में से, 287 व्यक्तियों को जिनकी भूमि का अधिग्रहण किया गया है, एक सदस्य प्रति परिवार की दर से इंडियन आयल कारपोरेशन लिमिटेड द्वारा पहले से ही नियमित आधार पर नौकरी में लिया जा चुका है। शेष 123 परिवारों में से, 70 परिवारों में नौकरी में रखे जाने के योग्य कोई सदस्य नहीं है क्योंकि इन परिवारों में से कोई भी भूमि अधिग्रहण के लिए छूट दी गई शैक्षणिक तथा आयु आवश्यकताओं को पूरा नहीं करता है। शेष 53 परिवारों में से प्रत्येक से एक सदस्य को अभी मथुरा तेल शोधक कारखाने में नौकरी दी जानी है।

(ङ) शेष 53 परिवारों के सम्बन्ध में, जब कभी रिक्तियां होती है, और यदि उनके नाम रोजगार केन्द्र द्वारा भेजे जाते है, तब इन रिक्तियों के प्रति इंडियन आयल कारपोरेशन में नौकरी के लिए इन परिवारों में से प्रत्येक के एक सदस्य पर उचित रूप से विचार किया जाएगा। 70 परिवारों में से, कोई भी सदस्य नौकरी पर लगाए जाने के योग्य नहीं है। तथापि, इंडियन आयल कारपोरेशन ने पहले से ही जिला प्राधिकारियों को सुझाव दिया है कि उन श्रमिकों को जिनकी भूमि का अधिग्रहण किया गया है उन्हें श्रमिक सहकारी समितियां स्थापित करने में लगाया जाए जिसमें छोटे ठेके के कार्य सम्भव सीमा तक इन समितियों को दिए जा सकें।

Registration of Drugs and Pharmaceuticals Companies

1297. SHRI SAJJAN KUMAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the number of cases of registration of Indian drugs and pharmaceuticals companies pending with Government with details as regards to names of the companies and the date of application;

(b) the number of registration applications of Drug companies that have been rejected after the introduction of New Drug Policy with details, firm-wise; and

(c) the reasons for the rejection of these applications, in detail ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) As intimated by DGTD, names of the companies and dates from which their registration applications are pending with DGTD, are as per the statement attached. All other applications have either been approved or rejected/ closed by the D.G.T.D.

(b) and (c) From 30.3.78 to 30.6.84, 444 applications for DGTD registration have been rejected/closed by the Drugs and Pharmaceuticals Directorate of DGTD due to various reasons such as non confirmity of the Drug Policy, non-fulfilment of parameters of registrations, failure to submit additional data called for, etc.

Statement

Name of the Company	Item of manuacture	Date of receipt of application in DGTD
1	2	3
1. M/s. CIPLA	Cyanidanol & Ranitidino HCL.	3.2.84
2. M/s. Anglo-French	Trimozin formulations	28.4.84
3. M/s. Richardson Hindustans	Ayurvedic	25.4.84

1	2	3
4. M/s. Parke Davis	Chlorocort ear drops, Griponyl etc.	7.3.84
5. M/s. Bengal Immunity	Co-Trimaxazole Tablets, Methyl Dopa	5.4.84
6. M/s. Andhra Citrates	Rifampicin	27.2.84
7. M/s. Suneeta Labratories	Probenecid	23.6.84
8. M/s. P. Ramachandra Rao	Vitamin B6	8.6.84

Registration of Drugs and Pharmaceutcial Units

1298. SHRI SAJJAN KUMAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether registration of drugs and pharmaceuticals units is automatic under Industries (D & R) Act and as per 1977 rules;

(b) whether it is a fact that DGTD is the administrative department so far as registration of drugs and pharmaceuticals is concerned;

(c) the reasons for the interference of Ministry of Chemicals and Fertilizers in cases of registration of Drugs and Pharmaceuticals units; and

(d) the details of policies and rules and regulations under which registration applications of Drugs and Pharmaceuticals units are cleared ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) to (d) DGTD registration is normally granted to units in the organised sector, if they are exempt from industrial licensing as per government policies announced from time to time. In the case of drug industry, it was decided, as part of March, 1978 Drug Policy, that the DGTD registration scheme shall cease. However, subsequently, this matter was considered in consultation with Ministry of Industry in the context of further overall liberalisation of DGTD registration scheme. It was decided that DGTD registration scheme would continue for the drug sector also subject to (i) 1978 Drug Policy ratio parameters being satisfied and (2) scrutiny of each application by Ministry of Chemicals and Fertilizers.

भारतीय चलचित्र संघ द्वारा प्रस्तुत ज्ञापन

1299. **श्री रामावतार शास्त्री** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय चलचित्र संघ के प्रतिनिधि मण्डल ने दिनांक 14 जून, 1984 को प्रधान मन्त्री से भेंट की थी;

(ख) यदि हां तो प्रतिनिधि मण्डल के सदस्यों का ब्योरा क्या है;

(ग) क्या प्रतिनिधि मण्डल ने प्रधान मन्त्री को कोई ज्ञापन भी प्रस्तुत किया था;

(घ) यदि हां, तो तत्सम्बन्धी ब्योरा क्या है; और

(ङ) उस पर सरकार की क्या प्रतिक्रिया है ?

सूचना और प्रसारण मंत्रालय के राज्य मंत्री तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री एच० के० एल० भगत) : (क) जी, हां ।